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## Gujarat Primary Education (Amendment) Act, 2015 16 OF 2015

[10 April 2015]

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# Gujarat Primary Education (Amendment) Act, 2015 16 OF 2015

[10 April 2015]

### AN ACT

further to amend the Gujarat Primary Education Act, 1947.

It is hereby enacted in the Sixty-sixth Year of the Republic of India as follows:-

### 1. Short title and commencement :-

- (1) This Act may be called the Gujarat Primary Education (Amendment) Act, 2015.
- (2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

### 2. Amendment of section 10 of Bom. LXI of 1947 :-

In the Gujarat Primary Education Act, 1947, in section 10, after sub-section (1), the following sub-section shall be inserted, namely :-

"(1A) (i) Subject to the other provisions of this Act, the term of the Chairman and the Vice-Chairman of every Municipal School Board shall be two and a half years:

Provided that despite the completion of such term, the Chairman and the Vice-Chairman shall continue in office until new Chairman and Vice-Chairman are elected:

Provided further that the Chairman and the Vice-Chairman who have completed more than two and a half years on the date of

commencement of the Gujarat Primary Education (Amendment) Act, 2015, shall continue to hold such office till a new Municipal School Board is constituted and the Chairman and the Vice-Chairman are elected in accordance with the provisions of this Act. (ii) The Chairman and the Vice-Chairman shall be eligible for reelection."